

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

FRIDAY, THE FOURTH DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 25388 OF 2024**

**Between:**

1. Toutaam Sheshu, Age .17 (minor) , Occ . student Under the guardianship of mother Mrs. Toutaam Rajhitha Age . 44 years, residing at H. No. 19-6-263, Rangashaipet, near mahankali temple Rangashaipet, Warangal, Telangana-506005.
2. Sapavat Neethu Sri, Age .17 (minor) , Occ . student Under the guardianship of father Sapavat Bhanuchandar Age . 42 residing at H No 1-241/1, Pocharam, Yellandu, Komararam, PO . Komararam, Dist. Bhadradi Kothagudem, Telangana-507124.
3. Arbaz Ul Haq Qureshi, Age .17 (minor) , Occ . student Under the guardianship of father Dr. Abrar Ul Haq Qureshi Age . 46, residing at 9-11-399/1/A, Jinsi Bazar, Golconda Fort, Golconda Hyderabad, Telangana - 500008

**...PETITIONERS**

**AND**

1. The State of Telangana, Rep. by its Chief Secretary, Telangana Secretariat, Hyderabad
2. The State of Telangana, Health , Medical and Family Welfare Department, Telangana, Telangana Secretariat, Hyderabad,
3. National Medical Commission, Rep. by its chairman, Pocket-14, Sector 8, Dwarka Phase-1, New Delhi 110077.
4. National Testing Agency, Rep. by its ChairPerson, C-20, IA/8, Sector-62, IITK, Outrich Center, Noida (U P)-201309.
5. Government of India, Ministry of Health And Family Welfare Department, New Delhi, Rep. by its Secretary.
6. The Deputy Director General NCC Directorate (Telangana), General Choudhary Road, Secunderabad, Telangana -500003.
7. Kaloji Narayana Rao University of Health Sciences, Warangal, Rep. by its Registrar,

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue any order or direction or a Writ more particularly a writ in the nature of Mandamus declaring the G.O.Ms.No.75, 04.07.2023 issued by the

respondent No.1 for implementation of 1percentage reservation for NCC students in MBBS / BDS admission for the Academic year 2024-2025 which is illegal arbitrary, unjust and violative of Article 14 and 21 of the Constitution of India and consequently direct the respondents to consider the petitioners for the admissions in MBBS and BDS courses by providing reservation as per the G.O.Ms,No.114, dt.05.07.2017

**IA NO: 1 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the responcents No.6 and 7 to consider the reservation of the petitioners for the medical admission for the year 2024-25 as per the G.O.Ms.No.114, dt.05.07.2017, pending disposal of the main Writ Petition

**Counsel for the Petitioner: SRI. MAHARLING PANDARGE REP  
SRI R. VENKATESHAM**

**Counsel for the Respondent No.1: GP FOR GENERAL ADMINISTRATION**

**Counsel for the Respondent Nos. 2&5: AGP FOR MEDICAL HEALTH  
AND FAMILY WELFARE**

**Counsel for the Respondent Nos. 3to4&6: SRI GADI PRAVEEN KUMAR,  
DY.SOLICITOR GENERAL OF INDIA**

**Counsel for the Respondent No.7: SRI A. PRABHAKAR RAO, SC FOR  
KNR UNIVERSITY**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION No.25388 of 2024**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Mahaling Pandarge, learned counsel representing Mr. R.Venkatesham, learned counsel for the petitioners appears through video conferencing.

2. In this writ petition, the petitioners have assailed the validity of G.O.Ms.No.75, dated 04.07.2023, by which the Government of Telangana had amended the Telangana Medical & Dental Colleges Admission (Admission into MBBS & BDS Courses) Rules, 2017, and substituted the enabling provision prescribing 1% reservation for National Cadet Corps (NCC) candidates by making a provision for grant of grace marks for certain categories of candidates holding 'B' category certificate and excluded students having NCC 'A' and 'C' certificates.

3. The validity of the aforesaid Government Order has already been upheld by a Division Bench of this Court vide common order dated 11.09.2023 in W.P.No.18674 of 2023 and batch

4. For the reasons assigned in the aforesaid order, this writ petition is also dismissed.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

//TRUE COPY//

SD/-MOHD. ISMAIL  
ASSISTANT REGISTRAR

SECTION OFFICER

To,

1. One CC to SRI. R. VENKATESHAM, Advocate [OPUC]
2. Two CCs to GP FOR GENERAL ADMINISTRATION, High Court for the State of Telangana at Hyderabad [OUT]
3. Two CCs to GP FOR MEDICAL HEALTH AND FAMILY WELFARE High Court for the State of Telangana, at Hyderabad [OUT]
4. One CC to SRI. A. PRABHAKAR RAO, SC FOR KNR UNIVERSITY [OPUC]
5. One CC to SRI GADI PRAVEEN KUMAR, DY. SOLICITOR GENERAL OF INDIA [OPUC]
6. Two CD Copies

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GJP

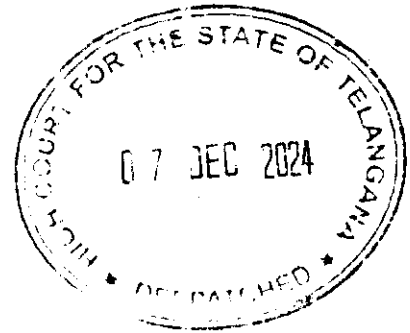
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**HIGH COURT**

**DATED:04/10/2024**

**ORDER**

**WP.No.25388 of 2024**



**DISMISSING THE WRIT PETITION WITHOUT COSTS**

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*4/11/24*